

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:681
ANSWERED ON:13.05.2005
NATIONAL JUDICIAL COMMISSION
Karunakaran Shri P.;Singh Shri Dushyant

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has a proposal to set up a National Judicial Commission;
- (b) if so, the main objective of the establishment of the Judicial Commission;
- (c) whether similar Commissions are proposed to be set up at the State level also;
- (d) if so, the steps taken therefor; and
- (e) the time by which the commission is likely to be established?

Answer

MINISTER OF LAW AND JUSTICE (SHRI HANSRAJ BHARDWAJ)

- (a) No, Sir.
- (b) Does not arise.
- (c) Under article 235 of the Constitution of India, the administrative control over the members of subordinate Judicial Service vest with the concerned High Court. Further, in exercise of powers conferred under proviso to article 309 read with articles 233 and 234 of the Constitution, the Governor of the State makes rules for recruitments, appointments and promotion of Judges in the Subordinate Courts, in consultation with the State Public Service Commission and the High Court exercising jurisdiction in relation to such State.
- (d) & (e) Do not arise.